

PART V – APPENDICES

APPENDIX A

AN ACT FOR ESTABLISHING HIGH COURTS OF JUDICATURE IN INDIA

Act of Parliament, 24 and 25 Vic., Cap. 104.

Received the Royal Assent. 6th August 1861.

[Repealed by section 130 of the Government of India Act, 1915.]

* * * * *

Bombay High Court Judges' Library